## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No. /2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.09.01.2020/NCLAT/UR/71

## In the matter of:

Mrs. Anuja Beri .... Appellant

Versus

I.E. Trading Company Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Deepak Joshi, Advocate for the Appellant.

## 27.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 09.01.2020 and the Office after scrutiny of the Memo of Appeal on 10.01.2020, intimated the defects returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 21.01.2020. It is stated in the Interlocutory Application (IA) that the Counsel attempted to re-file the Appeal but the Registry was closed on 14th and 15th January, 2020. The Appellant is a resident of Ghaziabad, Uttar Pradesh. The Counsel again attempted re-filing on 18.01.2020 but was late in arriving at the filing counter. Hence, there is delay of five days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar